

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1703

ANSWERED ON:05.03.2015

LAND ACQUISITION LAW

Chaudhury Shri Jitendra;Khan Shri Md. Badariddoza;Patel Shri Prahlad Singh

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has made/ proposes to make changes in some of the provisions of the land acquisition law;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the said changes are against the interest of the farmers;
- (d) if so, the details thereof and the reaction of the Government thereto;
- (e) whether the said changes contain any provision for providing land or any permanent job in place of land acquired from those farmers who became landless or marginal farmers after land acquisition; and
- (f) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT)

(a) to (f): The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement (RFCTLARR) Act, 2013 was amended by the RFCTLARR (Amendment) Ordinance, 2014 promulgated on 31.12.2014. This was done with a view to make applicable the provisions relating to compensation, rehabilitation and resettlement of the said Act to the thirteen Acts mentioned in the Fourth Schedule of the said Act including the Coal Bearing Areas Acquisition and Development Act, the National Highways Act, the Metro Railways Act, the Railways Act, etc. and to expedite the process of land acquisition. As per these amendments the provisions of this Act relating to the determination of compensation in accordance with the First Schedule, rehabilitation and resettlement including providing land or job in accordance with the Second Schedule and infrastructure amenities in accordance with the Third Schedule shall apply to the enactments relating to land acquisition specified in the Fourth Schedule with effect from 1st January, 2015.